

**(Please see Paragraph 10.09 of HBP)**

## DECLARATION

1. I/we hereby declare that SCOMET application being filed by us for export of     (item name, qty)     with SCOMET category/sub category (\_\_\_\_\_) to the end user \_\_\_\_\_ (name and country) for the end use \_\_\_\_\_ (specific end use) is satisfying the criteria of Repeat Order as laid down in Paragraph 10.09 of HBP.

i. The SCOMET items (along with the technical specifications) to be exported, are exactly the same<sup>1</sup> for which export authorization has been issued to us by the DGFT, vide export authorization no. \_\_\_\_\_ dated dd/mm/yyyy.

iii. The SCOMET item is going to the same country/entities<sup>2</sup>(same supply chain) to which export authorization has been issued to us earlier.

The same SCOMET items<sup>1</sup> is going to a new foreign buyer/consignee/end user in same or some other country ..... (country name), other than that was approved originally by DGFT against which repeat order has been sought.

iv. The application for Repeat Order is being filed within 3 years of the validity of original SCOMET authorization No. \_\_\_\_\_ dated dd/mm/yyyy and this is the (first/second, third ... etc.) repeat authorization being sought. [for e.g. against an original authorisation issued on 01.01.2021, repeat application can be filed latest by 31.12.2023]

Signature

Date :

Name (in capital letters only): \_\_\_\_\_

Designation: \_\_\_\_\_

Complete office address : \_\_\_\_\_

Telephone number (with ISD code): \_\_\_\_\_ or \_\_\_\_\_

Mobile No. : \_\_\_\_\_ Fax No with ISD Code. : \_\_\_\_\_ (if any)

Primary Email: \_\_\_\_\_

**Company Stamp**

<sup>1</sup> Same SCOMET items would imply that the products, along with the technical specifications, are exactly the same for which export authorization has been issued to the applicant exporter earlier after due consultation/verification;

<sup>2</sup> Same country/entities would imply that (a) the foreign buyer (b) the consignee or the intermediaries, if any (c) the end user and (d) the end use are exactly the same for which export authorization has been issued to the applicant exporter earlier after due consultation/verification: